

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1871
ANSWERED ON:20.07.2004
OUTSTANDING DUES OF NTPC ON SEBS
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Will the Minister of POWER be pleased to state:

(a) the present status of outstanding dues to be recovered by N.T.P.C. from the Power Grid Corporation and each of the State Electricity Boards as on date; and

(b) the measures taken/proposed to be taken by the Government to ensure realization of outstanding dues from them?

Answer

THE MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI P.M. SAYEED)

(a) : Power Grid Corporation of India Ltd. (PGCIL) owes a sum of Rs.2.73 crore to the National Thermal Power Corporation (NTPC) on account of payment of auxiliary consumption of power for High Voltage Direct Current (HVDC) stations. Various State Electricity Boards (SEBs) owe to NTPC an amount of Rs.3100 crore as on 30.06.2004. The details are as follows:

(Rs. in crore)		
Sl.No.	SEB/Utility	Outstanding dues
as on 30.06.2004		
1.	Unscheduled Interchange (UI) Charges payable by the constituent SEBs of the Regional Electricity Boards to NTPC through PGCIL	47.02
2.	Bihar SEB	925.04
3.	Jharkhand SEB	577.83
4.	Chhattisgarh SEB	220.18
5.	Delhi (DESU period)	1310.83
Total		3080.90 or say Rs.3100 crore

(b) : National Thermal Power Corporation and Power Grid Corporation of India Ltd. have agreed to settle Rs.2.73 crores of energy dues. Similarly, the unscheduled interchange (UI) charges are to be recovered from the constituent State Electricity Boards (SEBs) of the Regional Electricity Boards by NTPC through the existing arrangement of the pool account monitored by PGCIL.

As far as dues of State Electricity Boards are concerned, Bihar State Electricity Board (BSEB) is yet to securitize a part of its outstanding as of 30.09.2001 as well as payment for power supplies made thereafter because of their reservation on the interim order with regard to division of assets and liabilities of the erstwhile BSEB between the new Bihar Electricity Board and Jharkhand State Electricity Board. In a meeting chaired by Secretary (Power) on 07.07.2004, Government of Bihar have agreed to settle the accumulated dues of NTPC after 1.10.2001 till date.

With regard to Jharkhand SEB and Chhattisgarh SEB, the outstanding dues as on 30.09.2001 are yet to be fully securitized as they

also have reservation on the interim order of division of assets and liabilities issued by the Government of India. On the issue of final order of division of assets and liabilities, the dues are likely to be settled. The settlement of outstanding dues of Delhi pertaining to DESU period i.e. upto 24.02.1997 has been taken up with the Government of National Capital Union Territory of Delhi for settlement.